

**GOVERNMENT OF INDIA  
ENVIRONMENT, FORESTS AND CLIMATE CHANGE  
LOK SABHA**

UNSTARRED QUESTION NO:1215  
ANSWERED ON:03.03.2015  
SMUGGLING OF ORGANS OF WILD ANIMALS  
Patel Shri Natubhai Gomanbhai

**Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:**

- (a) whether any arrest has been made for illegal trafficking of organs of wildlife during the last three years;
- (b) if so, the number of persons arrested in this regard and the quantum of organs seized from them, State-wise;
- (c) whether the Government has any mechanism to check such incidents;
- (d) if so, the details thereof; and
- (e) if not, the corrective steps being taken in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) and (b) Protection of wildlife is the primarily responsibility of the State/Union Territory Government concerned. Chief Wildlife Wardens of the State and Union Territories have the relevant powers in this regard in Wild Life (Protection) Act. The Central Government does not compile the data of wildlife offences or seizure of wildlife products, including organs. However, as per the information available with the Wildlife Crime Control Bureau, a total of 1252, 1399 and 753 persons were arrested in the years 2012, 2013 and 2014 respectively, suspected to have committed wildlife offences including illegal trafficking of organs of wildlife.

(c) to (e) Yes Sir. On detection of any wildlife offence, the requisite legal action is taken by the State enforcement agencies as per the provisions of the Wild Life (Protection) Act, 1972. The Wild Life (Protection) Act, 1972 is a comprehensive legislation enacted with the objective of effective control of poaching and illegal trade in wildlife and its products. It prescribes stringent penalties for hunting/poaching and illegal trade in wild animals ranging from 3 years to 7 years imprisonment and fine.

The Government has also set up the Wildlife Crime Control Bureau to collect and collate intelligence related to organized wildlife crime activities and to disseminate the same to State and other enforcement agencies for immediate action and also to coordinate the actions of various officers, State Governments and other authorities in connection with the enforcement of the Wildlife (Protection) Act, 1972.